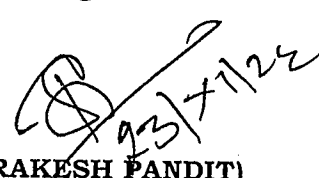


29757-777-1  
Sub: Information with respect to cases where bail conditions have been imposed by the District Courts in M.A No. 1849/2021 in Special Leave Petition (Crl.) No. 5191/2021 titled as "Satender Kumar Antil Vs. Central Bureau of Investigation & Anr".

A Copy of the letter no. 6507-6518/DHC/Gaz/G-2/Judgment/2022 dated 21.11.2022 received from Hon'ble High Court of Delhi, New Delhi, wherein it has been directed to furnish the information with respect to cases where bail conditions have been imposed by the courts and where those conditions have not been met by the undertrials.

The same is being circulated with request to furnish the information in prescribed format **positively by 26.11.2022** as directed. This for information and immediate compliance to :-

1. All the Ld. DHJS, Central District, Tis Hazari Courts, Delhi dealing with criminal matters.
2. The Ld. Chief Metropolitan Magistrate, Central District, Tis Hazari Courts, Delhi with request to circulate the same amongst all the Magisterial courts under your kind control and send the compiled report in respect of all Magisterial Courts.
3. PS to Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
5. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information as requested vide letter no.DJA/Dir.(Acad)/2019/4306 dated 06.08.2019.
6. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
7. For uploading the same on Centralized Website through LAYERS.

  
(RAKESH PANDIT)

Officer-in Charge, Genl. Branch, (C)  
Addl. District & Sessions Judge,  
Tis Hazari Courts, Delhi. (a)

Encl.: As above.

**IN THE HIGH COURT OF DELHI AT NEW DELHI**

6507-6518

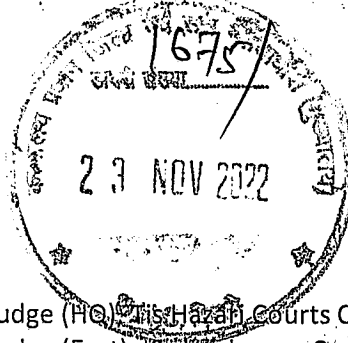
No. \_\_\_\_\_/DHC/Gaz/G-2/Judgment/2022

Through e-mail

Dated: 21<sup>st</sup>, November, 2022.

From:

The Registrar General,  
High Court of Delhi,  
New Delhi-110003.



To,

1. The Principal District & Sessions Judge (HO Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
3. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi.
4. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
5. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
6. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.
7. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
8. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
9. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
10. The Principal District & Sessions Judge (South -West), Dwarka Courts Complex, New Delhi.
11. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RACC, New Delhi.
12. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.

**Sub: Information with respect to cases where bail conditions have been imposed by the District Courts in M.A No. 1849/2021 in Special Leave Petition (Crl.)No. 5191/2021 titled "Satender Kumar Antil vs. Central Bureau of Investigation & Anr".**

Sir/Madam,

I am directed to request you to furnish the information with respect to cases where bail conditions have been imposed by the courts and where those conditions have not been met by the undertrials duly compiled in respect of your district by 28.11.2022, in the format as under:

S.No	Name & Parentage	FIR & U/S	Crl. Appeal No.	Date on which bail was granted	Surety Amount	Jail No.	Number of Sureties	Reason

Genl. Br.  
↙

P. DSS J (H.C.S.)  
22/11/22

Yours faithfully,

(Surender Pal)  
Deputy Registrar (Gazette-IB)  
for Registrar General.